

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 573 OF 2017 IN  
DFR NO. 2130 OF 2017**

**Dated: 27<sup>th</sup> November, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**M/s Green Energy Association**

**.... Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Ms. Mandakini Ghosh  
Ms. Ritika Singhal

Counsel for the Respondent(s) : Ms. Pratiksha Mishra for R-2  
Mr. Sandeep Grover  
Ms. Pankhuri Bhardwaj for R-3

**ORDER**

Delay in filing reply (IA No. 790 of 2017 in Appeal No. 69 of 2017) is condoned and reply is taken on record.

Learned counsel for respondent No.3 seeks a week's time to file statement of objections to the condonation of delay. He may take steps to file the same on or before 05.12.2017 after serving copy on the other side.

List the matter on **12.12.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

*ts/tpd*